

RULING BY THE CHAIR

On the 20th August, 2007, the Chairman gave the following ruling on the notices received by him under Rule 168 of the Rules of Procedure and Conduct of Business in the Council of States:

"I have received several notices under Rule 168 on matters pertaining to the Indo-US Nuclear Agreement.

On scrutiny of these notices, I have found that in some of the Motions a demand has been made to disapprove or reject the agreement or have a vote of the House on it. In other cases a demand has been made for renegotiation of the agreement. There are other Notices of Motions, again, under Rule 168, in which a demand has been made to have a discussion on the Agreement.

Since it is not a constitutional obligation for the Executive to have the approval of Parliament on any international treaty or agreement, admittance of these motions which involve approval of Parliament would not be in order. I am, therefore, converting these Notices into Notices for discussion under Rule 176. The Business Advisory Committee has already identified this subject for discussion."